THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir.

(b) Yes, Sir.

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(c) Does not arise in view of reply to part (a) above.

मैसर्स नन्दी गैस डिस्ट्री ब्युटर्स, विल्ली द्वारा जारी किये गये "समाप्ति बाउचर''

1793. श्री सुनील कुमार पट्टनायक: क्या पेटोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि पिछले तीन वर्षों के दौरान मैसर्स नन्दी गैस डिस्टाब्यटसं, ईस्ट रोहतास नगर, दिल्ला-110032 द्वारा एक है। तरह के "समाप्ति बाउवर'' तथा "ग्रन्तरण समाप्ति बाउचर'' के ग्राधार पर ग्रनेक उपनीक्ताग्रों को कई बार स्थानान्तरण बाउचर जारी क्षिये गये है; ग्रीर
- (ख) यदि हां, तो इस संबंध में ब्यौरा क्या हैं तथा सरकार ने इस मैस वितरक के खिलाफ नियमों का उल्लंघन करने के लिए क्या कार्रवाई की है ग्रयवा करने का विचार रखता है?

पेट्रोलियम ग्रौर प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री बहा दत्त) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Over stay of former Crairman of GAIL in the Guest House

1784. SHRI P. N. SUKUL Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the former Chairman of the Gas Authority of India Limited stayed for more than a year in a Guest House of the GAIL in South Delhi at a concessio nal rate of Rs. 10 per day, with three or more air conditioned rooms under his occupation; and,

1583 Rs-3

(b) if so, what were the reasons for allowing him to stay in the guest house at concessional rates for so long?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT). (a) and (b) In the absence of a suitable residential accommodation, Shri H. S. Cheema, the former Chairman and Managing Director of Gas Authority of India Limited stayed in the transit Accommodation, hired by GAIL at D-27, South Extension, New Delhi, on a payment of Rs. 10/. per day. Shri/Cheema was permitted to stay in the Transit Accommodation upto 30-9-85. As Shri Cheema'g stay in the Transit Accommodation got extended beyond 30. 9-1985, it was decided to recover rent at the rate of 10 per cent of his pay w. e. f. 1-10-1985 till 23. 3-1986, whan he shifted ot the house provided by GAIL. During the above period he was not allowed any house rent allowance.

Refund of advance money by M/s. Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM. Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware that M/s. Lohia Machines Ltd. Kanpur has failed to repay the advance monoy to several parties who booked the Vespa XE scooters and have applied for refund of the regis tration deposit;
- (b) whether several affected ties have urged the Central Govern ment to intervene in the matter;
- (C) if) so, whether Government propose to direct the M/s. Lohia Machine, Ltd. Kanpur to refund the advance, money to the desirous parties; and